

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 1263
TO BE ANSWERED ON- 13/12/2023

STATUTORY BODY FOR ADDRESSING TRIBAL LAND ALIENATION

1263 SMT. JEBI MATHER HISHAM:

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether Government has compiled the data on tribal land alienation; the state/UTs-wise details;
- (b) the details of the tribal land alienation in the Attapady tribal settlement in Kerala;
- (c) whether Government will take measures to form a robust statutory body exclusively for addressing the tribal land alienation involving members from the Departments of Judiciary, Revenue and Scheduled Tribes, provide details; and
- (d) whether Government will come forward to set up a robust statutory body in a timebound manner, exclusively for addressing the rising tribal land alienation grievances in Attapady in Kerala, provide details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(DR. BHARATI PRAVIN PAWAR)

(a) to (d): Department of Land Resources (DoLR), Ministry of Rural Development has informed that as per Entry 18 and Entry 45 of List II (State List) of the seventh schedule of the Constitution, the subject “Land and its management” falls in the jurisdiction of the States.

The Acquisition and Requisition of property comes under Entry 42 of the List III (Concurrent List) of the seventh Schedule. Land acquisition is undertaken by the Central and State Governments under various Central and State Acts. DoLR administers Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act,2013) laying down procedure for acquisition of land by the appropriate governments and compensation to be paid to the affected families by the appropriate governments/requiring bodies as defined under Section 3 (e) of the Act.DoLR does not compile or maintain any data centrally on tribal land alienation or displacement of tribal population.
